

R.P. no. 128/95
by circulation
2
22/12

(7)

(18)

16.1.1996.

Heard Shri S.P. Saxena,
counsel for the applicant.

Shri R.K. Shetty,
counsel for the respondents
desires to file reply.

Respondents are
given six weeks time
to file reply to R.P.
No. 128/95.

Failure to file
reply before the next
date of hearing, the
matter shall be heard
on the basis of
available records.

List the case on
4/3/1996.

order/Judgement despatched
to Applicant/Respondent (s)
on 25/1

16/1/96

on 25/1

(M.R. Kolhatkar)
M(A)

M.R. Kolhatkar

(B.S. Hegde)
M(J)

B.S. Hegde

OS

Dt. 4-3-96 (30)

Heard Shri S.P. Saxena for
the applicant - and Shri R.K.
Shetty for the Respondents
who seeks time to file reply
to the R.P. in order to take
instructions from Delhi.
Accordingly, the matter is
adjourned to 15-4-96.

M.R. Kolhatkar
(M.R. Kolhatkar)
M(A)

B.S. Hegde
(B.S. Hegde)
M(J)

B.S. Hegde

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